

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-22(PB)/2018

IN THE MATTER OF:

Daimler Financial Services Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Value Infracon India Pvt. Ltd.

.... Respondent

Order u/S. 9 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 03.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : None

For the Respondent : None

ORDER

New IA-2843/2024

When the matter was called, there was no representation on behalf of the Applicant.

In the interest of justice, list the matter **on 10.07.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)